

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1642**  
TO BE ANSWERED ON 03.08.2023

**Environment Impact Assessment of Projects in Tamil Nadu**

1642. DR. ANBUMANI RAMADOSS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has done the Environment Impact Assessment (EIA) of the new coal/lignite/petroleum/hydrocarbon projects started in the last 10 years in the State of Tamil Nadu;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any representations rejecting the above said projects or EIA reports from the State Government of Tamil Nadu; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (d) Central Government has devised the process of Environment Impact Assessment, as a regulatory tool under the provisions of the Environment (Protection) Act, 1986. Under this Act, Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time, which deals in the process of granting Environmental Clearance (EC) after having comprehensive appraisal of the EIA reports and corresponding Environmental Management Plan by the Project Proponent

Any likely impacts due to project activities on ambient air, water, land and noise levels at site alongwith social impact in nearby areas, are assessed in EIA report and accordingly its mitigations measures are incorporated in the Environment Management Plan (EMP) report. Apart from the above, the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity, are addressed through the process of public consultation/hearing under the EIA, Notification, 2006, which is also a part of EIA report. All the projects, based on EIA & EMP reports, are accordingly required to obtain the prior Environment Clearance under the EIA Notification, 2006.

Since it is the responsibility of the Project Proponent to prepare the EIA reports and not that of the Government, Ministry has nil information regarding EIA done by the Government for new Coal/Lignite/Petroleum/Hydrocarbon over the past 10 years.

However, as per available information on PARIVESH (web based portal), 13 ECs have been granted by MoEF&CC for coal/lignite/petroleum/hydrocarbon projects in Tamil Nadu during last 10 years. In recent years, no representation has been communicated to this Ministry against the EIA reports of the aforesaid case.

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